IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH JAIPUR.

T.A. No.1526

Date of order: 31.7.'92

Mangi Lal & Ors

: Petitioner/applicants.

Versus

Union of India & Anr.

: Respondents.

Mr.Surendra Singh

: Brief Holder on behalf of Mr.M.S. Gupta, counsel for the applicant.

Mr.S.P. Bharqava

: Counsel for the respondents.

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Hon'ble Mr.Justice D.L. Mehta, Vice Chairman Mon'ble Mr.B.B. Mahajan, Adm. Member.

PER HON' BLE Mr. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Mr.Surendra Singh, Brief Holder of Mr.M.S.Gupta, seeks adjournment on the ground that Mr.Gupta is not present for filing some documents. It will not be out of place to state that the case is of the year 1984 and every time they are seeking adjournment. Some times none is present and some times they have taken adjournment. On the last dates of hearing also prayed for adjournment on 27.11.91 and 19.2.92 and the subsequent dates also adjournment was taken by Mr.Surendra Singh. Earlier also Mr.Surendra Singh had appeared and he was seeking adjournment.

- 2. We have gone through the records of the case in which the application for grant of temporary injunction has been rejected on 23.2.85 on the ground that the plaintiff has been given the post of Guard 'C'. It was stated in that petition that if the petitioner apprehends reversion, he can file a fresh application.
- 3. The petitioner is continueing on the post even upto this date without any stay. We will not like to continue keeping the case pending on the ground of apprehension. The apprehension is not genuine. We dismiss the T.A. with the observation that whenever the petitioner is reverted, he may file a fresh application.

(B.B. Mahajan) Adm. Member.

(D.L. Mehta) Vice Chairman.